

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 473/TT/2020**

**Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region.

**Date of Hearing** : 11.2.2022

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Karnataka Power Transmission Corporation Ltd.  
& 16 Others

**Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri S.S Raju, PGCIL  
Ms. Anshul Garg, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Dr. R. Kathiravan, TANGEDCO  
Shri R. Ramalakshmi, TANGEDCO  
Shri R. Srinivasan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The matter was last heard on 20.4.2021 and order was reserved.
  - b. The Commission in order dated 6.2.2021 in Petition No. 505/TT/2020, taking into consideration APTEL's judgment dated 25.4.2016 in Appeal No. 98 of 2015 observed that the tariff with respect to replaced ICTs i.e. 4X167 MVA ICT-I and 3X167 MVA ICT-II at Somanhalli Sub-station (replaced by 1x500 MVA ICT I



and ICT II respectively) and their de-capitalisation will be dealt in Petition No. 154/TT/2020. Accordingly, the replaced 4x167 ICT at Somanahalli Sub-station, which is covered in the present petition, has now been de-capitalized from its actual date of removal. The revised Auditor's certificate and corresponding revised tariff forms have been submitted vide affidavit dated 24.9.2021 in the present petition.

c. The Petitioner, vide affidavit dated 2.2.2022, has placed on record combined Minutes of 39<sup>th</sup> Meeting of TCC dated 3.12.2021 and SRPC dated 6.12.2021, wherein SRPC agreed to the views of CTUIL and SRLDC with regard to proposal of PGCIL for replacement/ upgradation of 50 MVAR and 63 MVAR bus reactors at Gazuwaka and Gooty sub-stations with 125 MVAR bus reactors under Additional Capital Expenditure for 2019-24 tariff period. The cost of the same has already been considered in the original petition and the documents have been placed on record to substantiate the claim of the Petitioner.

3. Learned counsel for TANGEDCO submitted that reply of TANGEDCO is already on record and the same may be taken into consideration while considering the claims of the Petitioner.

4. After hearing, the Commission directed the Petitioner to submit Form 10-B supported with affidavit latest by 11.3.2022 after serving copy to the Respondents, failing which the order will be issued on the basis of the information already on record.

5. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

